## NATIONAL COMPANY LAW TRIBUNAL KOLKATA BENCH` KOLKATA

C.P.(IB) No.603/KB/2017

Present: Hon'ble Member (J) Shri Vijai Pratap Singh Hon'ble Member (J) Shri Jinan K.R

## ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 17th November 2017, 10.30 A.M

Name	of the Company	Agarwal Coal Corporation	on Pvt.LtdVs-Nav Durga Feul	Pvt.Ltd.
Under Section		9 IBC		
SI. No.		nation of Authorized ative (IN CAPITAL ETTERS)	Appearing on behalf of	Signature with date

PRAINA BHATTA-CHROTEE Operational Colditor 3-1 ADI

## ORDER

Ld. Counsel for the operational creditor is present. No one is present from the corporate debtor's side.

Petitioner has filed this petition u/s. 9 of the Insolvency and Bankruptcy Code, 2016 (IBC). A petition can only be filed after issuing a valid demand notice u/s. 8(1) of the IBC. Petitioner has attached the copy of the demand notice, which is at page 24, is an incomplete demand notice and on this basis it cannot be assessed whether the demand notice has been issued on the corporate debtor or not. Petitioner is

directed to file the demand notice in original within 3 days from today.

List on 20/11/2017 for further order.

Office is directed to be careful while scrutinising the documents and should take care of to the extent that all the documents are filed by the parties are in order. Incomplete petition should not be accepted and numbered.

Copy of this order be circulated among the officer for compliance.

Sd (linear K.D.)

(Jinan K.R.) Member (J)

(Vijai Pratap Singh) Member (I)

Sd